

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 786 OF 2004

New Delhi, this the 29th day of March, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

Dr. V.K. Agarwal
S/o Shri B.M. Gupta
R/o 20, Vasudha Apartments,
Sector-IX, Plot No. 41,
Rohini, Delhi-110085.

...Applicant

(By Advocate : Shri Needhi Aggarwal for
Shri Manoj Swarup)

Versus

1. Union of India,
through Secretary,
Ministry of Health and Family Welfare,
Nirman Bhawan,
New Delhi.
2. Chief District Medical Officer (C.D.M.O.),
North-West District,
Delhi Government Dispensary Building,
Sector-13, Rohini, Delhi-110085.
3. Director,
Directorate of Health Services,
Government of NCT of Delhi,
F-17, Karkardooma,
Delhi-110032.
4. Dr. Ashok Kumar Mehta,
C.M.O. (NFSG),
Presently working under
Govt. National Capital Territory of Delhi,
New Delhi.
5. Dr. (Mrs.) Manju Mehra Sagar,
C.M.O. (NFSG),
Presently working under
Central Govt. Health Services,
Delhi.
6. Dr. B.L. Dhawal,
C.M.O. (NFSG),
Presently working under Central
Govt. Health Services, Delhi.
7. Dr. (Mrs.) Pratibha Sharma
C.M.O. (NFSG),
Presently working under Central
Govt. Health Services, Delhi.
8. Dr. (Mrs.) Rani Jain,
C.M.O. (NFSG),
Presently working at Dr. Ram Manohar
Lohia Hospital, New Delhi.

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9. Dr. Uday Narayan Singh,
C.M.O. (NFSG),
Presently working under Central
Govt. Health Services, Delhi.
10. Dr. S.K. Tripathi
C.M.O. (NFSG),
Presently working under Govt. National
Capital Territory, Delhi.
11. Dr. (Mrs.) Rumi Devi
C.M.O. (NFSG),
Presently working under Central
Govt. Health Services, Delhi.
12. Dr. (Mrs.) S. Nath,
C.M.O. (NFSG),
under Govt. National Capital Territory,
Delhi.
13. Dr. Satya Priya Barua
C.M.O. (NFSG),
Presently working under Govt. National
Capital Territory, Delhi.

..... Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

The applicant by virtue of the present Original Application seeks setting aside of order dated 20.12.2003 (in fact it is 20.12.2002).

2. The applicant is Chief Medical Officer. He has been denied the Non-Functional Selection Grade while according to the applicant his juniors have been so awarded.

3. In this regard, during the course of submissions, it was pointed that the applicant has submitted a large number of representations to respondent No.2, who informed the applicant that he should prefer the representation to respondent NO.1. Thereafter the applicant made a representation to

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respondent No.1 on 8.2.2003. No decision on the same has been taken so far.

4. At this stage, when the representation as such is still pending, we direct the respondent No.1 to consider the same and pass an appropriate order preferably within a period of four months from the date of receipt of a certified copy of this order and communicate it to the applicant.

5. With these directions, the present Original Application is disposed of at the admission stage itself.



(R.K. UPADHYAYA)
ADMINISTRATIVE MEMBER



(V.S. AGGARWAL)
CHAIRMAN

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